

**MINUTES OF MEETING No.15A/19 OF NORMS COMMITTEE -I (DES-I SECTION) HELD ON 06.03.2019**

Meeting No. 15A/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 06.03.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

| Sl. No | Name of the representatives & their Designation  | Department                 |
|--------|--------------------------------------------------|----------------------------|
| 1.     | <b>Shri K.V. Tirumala, Deputy DGFT</b>           | <b>DGFT, Udyog Bhawan</b>  |
| 2.     | <b>Shri K.K. Tiwari, Industrial Advisor</b>      | <b>DII, Udyog Bhawan</b>   |
| 3.     | <b>Shri K. S. Sodhi, Asst. Director</b>          | <b>MSME, Nirman Bhawan</b> |
| 4.     | <b>Shri V. C. Agarwal, Consultant (Tech-III)</b> | <b>DGFT, Udyog Bhawan</b>  |
| 5.     | <b>Shri Shaish Kumar, Consultant ( Tech-I)</b>   | <b>DGFT, Udyog Bhawan</b>  |
| 6.     | <b>Sh. Moin Afaq, Asst. DGFT</b>                 | <b>DGFT, Udyog Bhawan</b>  |

**Note:**

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O No/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- [nc1.dgft@nic.in](mailto:nc1.dgft@nic.in). All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of meeting No.13A/19 dt. 22.01.2019 & No. 13B/19 06.02.2019 were circulated to all the members of the Committee and no comments thereon were received. Hence, the said minutes are considered as unanimously approved.

**MEETING NUMBER** : 15/80-ALC2/2018 **MEETING DATE** : 06.03.2019

The following cases were discussed in the meeting and decisions are stated below each case:

|                                                                                                                                                                                                                                        |                                                                      |                                                                      |                                 |
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| <b>Case No.:</b> 50/23/80-ALC2/2016                                                                                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED                          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019                           | <b>Status:</b>                  |
| HQ File :01/80/050/00553/AM17/                                                                                                                                                                                                         | RLA File :07/24/040/00084/AM13/                                      | Lic.No/Date:0710088538<br>30.05.2012                                 | Approved<br><br>Date:06.03.2019 |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MEITY vide their letter No. 14(14)/2017-IPHW dates 25.02.2019 (same is enclosed in the annexure) as under: |                                                                      |                                                                      |                                 |
| 1                                                                                                                                                                                                                                      |                                                                      |                                                                      |                                 |
| Sl. No.                                                                                                                                                                                                                                | Import Items                                                         | Recommended the quantity                                             |                                 |
| 1.                                                                                                                                                                                                                                     | Sl. No. 1-15, 17-18, 20-25, 27-28, 30-31, 33-34, 36-54, 56-63, 65-76 | On net to net basis with accountability clause on nil wastage basis. |                                 |
| 2.                                                                                                                                                                                                                                     | Sl. No. 16,19,26,29,32,35,55,64                                      | As applied by the party on nil wastage basis.                        |                                 |
| RA concerned may take further necessary action as per the decision of NC.                                                                                                                                                              |                                                                      |                                                                      |                                 |

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| Case No.:1/7/80-ALC2/2017                                                                                                                                                                                                                                            | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | Status   |
| HQ File<br>:01/80/050/00111/AM18/                                                                                                                                                                                                                                    | RLA File<br>:03/81/040/00208/AM14/ | Lic.No/Date:0310751868<br>01.10.2013       | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that I.D. note was sent to DHI for reviewing their earlier comments since end products are not covered. Also, semi-finished components as inputs are also not covered in SION C-1647. |                                    |                                            |          |
| Case is deferred.                                                                                                                                                                                                                                                    |                                    |                                            |          |

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|   | <b>Case No.:</b> 47/11/80-ALC2/2018                                                                                                                                                                    | Party Name:Y-TEC INDIA PVT. LTD.,  | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 3 | HQ File<br>:01/80/050/00238/AM19/                                                                                                                                                                      | RLA File<br>:05/28/040/00029/AM15/ | Lic.No/Date:0510387299<br>23.05.2014       | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted I.D. note sent to MSME on 11.12.2018 for their examinations/comments. The Committee decided to wait for their comments. |                                    |                                            |                |
|   | Case is deferred.                                                                                                                                                                                      |                                    |                                            |                |

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| 4 | <b>Case No.:</b> 204/15/80-ALC2/2018                                                                                                                                                                                                                  | Party Name:SULZER PUMPS INDIA LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|   | HQ File<br>:01/80/050/00546/AM19/                                                                                                                                                                                                                     | RLA File<br>:03/95/040/00026/AM16/    | Lic.No/Date:0310795555<br>27.04.2015       | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application.<br><br>Case is deferred. |                                       |                                            |                |

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| 5 | <b>Case No.:</b> 339/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SULZER PUMPS INDIA LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|   | HQ File<br>:01/80/050/00681/AM19/                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00010/AM16/    | Lic.No/Date:0310795557<br>27.04.2015       | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                       |                                            |                |

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| 6 | <b>Case No.:</b> 340/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|   | HQ File<br>:01/80/050/00682/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00038/AM16/ | Lic.No/Date:3410041218<br>11.05.2015       | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 7 | <b>Case No.:</b> 341/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|   | HQ File<br>:01/80/050/00683/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00037/AM16/ | Lic.No/Date:3410041219<br>11.05.2015       | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 8 | <b>Case No.:</b> 110/15/80- | Party Name:SINICON | Meet No/Date:15/80- | <b>Status:</b> |
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| <b>ALC2/2018</b>                                                                                                                                                                                                            | CONTROLS PRIVATE LIMITED           | ALC2/2018<br>06.03.2019              |          |
| HQ File<br>:01/80/050/00452/AM19/                                                                                                                                                                                           | RLA File<br>:10/24/040/00007/AM16/ | Lic.No/Date:1010059141<br>19.05.2015 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                      |          |
| Case is deferred.                                                                                                                                                                                                           |                                    |                                      |          |

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| <b>Case No.:29/15/80-ALC2/2018</b>                                                                                                                                                                                          | Party Name:INJECTOPLAST PVT.LTD    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00371/AM19/                                                                                                                                                                                           | RLA File<br>:06/24/040/00009/AM16/ | Lic.No/Date:0610038158<br>19.05.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                    |                                            |                |

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| <b>Case No.:342/15/80-ALC2/2018</b>                                                                                                                                                                                         | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00684/AM19/                                                                                                                                                                                           | RLA File<br>:34/24/040/00047/AM16/ | Lic.No/Date:3410041242<br>21.05.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                    |                                            |                |

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| <b>Case No.:343/15/80-ALC2/2018</b>                                                                                                                                                                                         | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00685/AM19/                                                                                                                                                                                           | RLA File<br>:34/24/040/00046/AM16/ | Lic.No/Date:3410041243<br>21.05.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                    |                                            |                |

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| <b>Case No.:344/15/80-</b> | Party Name:ICAM | Meet No/Date:15/80- | <b>Status:</b> |
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| <b>ALC2/2018</b>                                                                                                                                                                                                                                     | SOLUTION PVT LTD,                  | ALC2/2018<br>06.03.2019              |          |
| HQ File<br>:01/80/050/00686/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00046/AM16/ | Lic.No/Date:0710108262<br>26.05.2015 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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| <b>Case No.:345/15/80-ALC2/2018</b> | Party Name:SARA SAE PRIVATE LIMITED                                                                                                                                                                                                                  | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00687/AM19/   | RLA File<br>:61/24/040/00008/AM16/                                                                                                                                                                                                                   | Lic.No/Date:6110001290<br>01.06.2015       | Deferred       |
| 13                                  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:78/6/83-ALC1/2015</b> | Party Name:ECOCAT INDIA PVT.LTD.                                                                                                                                                                                                                                                                                                          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/83/050/00408/AM16/ | RLA File<br>:05/23/040/00078/AM16/                                                                                                                                                                                                                                                                                                        | Lic.No/Date:0510394421<br>03.06.2015       | Deferred       |
| 14                                | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 14.01.20109. However, no reply received. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:346/15/80-ALC2/2018</b> | Party Name:AQUASUB ENGINEERING                                                                                                                                                                                                                       | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00688/AM19/   | RLA File<br>:32/24/040/00005/AM16/                                                                                                                                                                                                                   | Lic.No/Date:3210077566<br>17.06.2015       | Deferred       |
| 15                                  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:347/15/80-ALC2/2018</b> | Party Name:VULCAN INDUSTRIAL | Meet No/Date:15/80-ALC2/2018 | <b>Status:</b> |
| 16                                  |                              |                              |                |

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|  |                                                                                                                                                                                                                                                      | ENGINEERING CO.LTD.                | 06.03.2019                           |          |
|  | HQ File<br>:01/80/050/00689/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00071/AM16/ | Lic.No/Date:3410041326<br>26.06.2015 | Deferred |
|  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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|    | <b>Case No.:348/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:ICAM<br>SOLUTION PVT LTD, | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 17 | HQ File<br>:01/80/050/00690/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00099/AM16/   | Lic.No/Date:0710108432<br>29.06.2015           | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                      |                                                |                |

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|    | <b>Case No.:349/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:CARL ZEISS<br>INDIA(BANGALORE)PVT.LTD, | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 18 | HQ File<br>:01/80/050/00691/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00090/AM16/                | Lic.No/Date:0710108434<br>29.06.2015           | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                   |                                                |                |

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|    | <b>Case No.:351/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:FRIZAIR<br>PRIVATE LIMITED | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 19 | HQ File<br>:01/80/050/00693/AM19/                                                                                                                                                                                                                    | RLA File<br>:09/24/040/00124/AM16/    | Lic.No/Date:0910062258<br>30.06.2015           | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                       |                                                |                |

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| 20 | <b>Case No.:352/15/80-</b> | Party | Meet No/Date:15/80- | <b>Status:</b> |
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| ALC2/2018                                                                                                                                                                                                                                            | Name:HAPMANSYSTEMS<br>PVT. LTD.    | ALC2/2018<br>06.03.2019              |          |
| HQ File<br>:01/80/050/00694/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00100/AM16/ | Lic.No/Date:3410041367<br>10.07.2015 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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| 21                                                                                                                                                                                                                                                   | Case No.:70/15/80-<br>ALC2/2018   | Party Name:BHARAT<br>HEAVY ELECTRICALS<br>LIMITED | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | Status:  |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00412/AM19/ | RLA File<br>:07/24/040/00095/AM16/                | Lic.No/Date:0710108519<br>15.07.2015           | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                                   |                                                |          |

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| 22                                                                                                                                                                                                                                                   | Case No.:350/15/80-<br>ALC2/2018  | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | Status:  |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00692/AM19/ | RLA File<br>:07/24/040/00138/AM16/        | Lic.No/Date:0710108512<br>15.07.2015           | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                           |                                                |          |

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| 23                                                                                                                                                                                                                                                   | Case No.:353/15/80-<br>ALC2/2018  | Party Name:CHETAN<br>MEDITECH PVT. LTD., | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | Status:  |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00695/AM19/ | RLA File<br>:08/24/040/00128/AM16/       | Lic.No/Date:0810135739<br>24.07.2015           | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                          |                                                |          |

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| 24 | Case No.:354/15/80-<br>ALC2/2018 | Party Name:CHETAN<br>MEDITECH PVT. LTD., | Meet No/Date:15/80-<br>ALC2/2018 | Status: |
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| HQ File<br>:01/80/050/00696/AM19/                                                                                                                                                                                                                    | RLA File<br>:08/24/040/00127/AM16/ | Lic.No/Date:0810135740<br>24.07.2015 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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|                                                                                                                                                                                                                                                      | <b>Case No.:355/15/80-ALC2/2018</b> | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 25                                                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00697/AM19/   | RLA File<br>:08/24/040/00111/AM16/   | Lic.No/Date:0810135761<br>29.07.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                     |                                      |                                            |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:356/15/80-ALC2/2018</b> | Party Name:TERUMO PENPOL LIMITED   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 26                                                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00698/AM19/   | RLA File<br>:53/24/040/00006/AM16/ | Lic.No/Date:5310018513<br>04.08.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                     |                                    |                                            |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:357/15/80-ALC2/2018</b> | Party Name:AMETEK INSTRUMENTS INDIA PVT.LTD, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 27                                                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00699/AM19/   | RLA File<br>:07/24/040/00142/AM16/           | Lic.No/Date:0710108589<br>06.08.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                     |                                              |                                            |                |

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| 28 | <b>Case No.:366/15/80-ALC2/2018</b> | Party Name:FOWLER WESTRUP (INDIA) PVT LTD ., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
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|    | HQ File<br>:01/80/050/00708/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00106/AM16/              | Lic.No/Date:0710108605<br>13.08.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                 |                                            |                |
|    | <b>Case No.:358/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:ANSTECH                              | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 29 | HQ File<br>:01/80/050/00700/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00140/AM16/              | Lic.No/Date:3410041465<br>18.08.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                 |                                            |                |
|    | <b>Case No.:359/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:MAINI<br>PRECISION PRODUCTS P<br>LTD | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 30 | HQ File<br>:01/80/050/00701/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00179/AM16/              | Lic.No/Date:0710108649<br>26.08.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                 |                                            |                |
|    | <b>Case No.:368/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:TITAN<br>COMPANY LIMITED,            | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 31 | HQ File<br>:01/80/050/00710/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00148/AM16/              | Lic.No/Date:0710108652<br>27.08.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                 |                                            |                |
|    | <b>Case No.:362/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:MIL CONTROLS<br>LIMITED              | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 32 | HQ File                                                                                                                                                                                                                                              | RLA File                                        | Lic.No/Date:1010059264                     | Deferred       |

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| :01/80/050/00704/AM19/                                                                                                                                                                                                                               | :10/24/040/00046/AM16/ | 04.09.2015 |  |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                        |            |  |

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| <b>Case No.:31/15/80-ALC2/2018</b> | Party Name:SIRIA IMPEX PVT.LTD.                                                                                                                                                                                                                      | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00373/AM19/  | RLA File<br>:05/24/040/00177/AM16/                                                                                                                                                                                                                   | Lic.No/Date:0510395546<br>08.09.2015       | Deferred       |
| 33                                 | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:360/15/80-ALC2/2018</b> | Party Name:SUTURES INDIA PRIVATE LIMITED,                                                                                                                                                                                                            | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00702/AM19/   | RLA File<br>:07/24/040/00162/AM16/                                                                                                                                                                                                                   | Lic.No/Date:0710108695<br>08.09.2015       | Deferred       |
| 34                                  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:1/16/80-ALC2/2015</b> | Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,                                                                                                                                                                                                                                                                                     | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00286/AM16/ | RLA File<br>:07/24/040/00176/AM16/                                                                                                                                                                                                                                                                                                        | Lic.No/Date:0710108718<br>11.09.2015       | Deferred       |
| 35                                | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 15.01.20109. However, no reply received. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.<br><br>Case is deferred. |                                            |                |

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| <b>Case No.:361/15/80-ALC2/2018</b> | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00703/AM19/   | RLA File<br>:08/24/040/00129/AM16/   | Lic.No/Date:0810136039<br>14.09.2015       | Deferred       |
| 36                                  |                                      |                                            |                |

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 37                                                                                                                                                                                                                                                         | <b>Case No.:</b> 69/15/80-ALC2/2018 | Party Name:TIL LIMITED             | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00411/AM19/   | RLA File<br>:02/24/040/00121/AM16/ | Lic.No/Date:0210206176<br>21.09.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                     |                                    |                                            |                |

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| 38                                                                                                                                                                                                                                                         | <b>Case No.:</b> 234/15/80-ALC2/2018 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00576/AM19/    | RLA File<br>:07/24/040/00212/AM16/          | Lic.No/Date:0710108791<br>24.09.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                             |                                            |                |

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| 39                                                                                                                                                                                                                                                         | <b>Case No.:</b> 363/15/80-ALC2/2018 | Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00705/AM19/    | RLA File<br>:07/24/040/00184/AM16/                | Lic.No/Date:0710108812<br>05.10.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                                   |                                            |                |

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| 40 | <b>Case No.:</b> 364/15/80-ALC2/2018 | Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00706/AM19/    | RLA File<br>:07/24/040/00185/AM16/                | Lic.No/Date:0710108813<br>05.10.2015       | Deferred       |



**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 41                                                                                                                                                                                                                                                         | <b>Case No.:</b> 365/15/80-ALC2/2018 | Party Name:TIA TECHNOLOGY INDIA PVT LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00707/AM19/    | RLA File<br>:07/21/040/00239/AM16/        | Lic.No/Date:0710108861<br>09.10.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                           |                                            |                |

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| 42                                                                                                                                                                                                                           | <b>Case No.:</b> 80/2/80-ALC2/2016 | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                              | HQ File<br>:01/80/050/00083/AM17/  | RLA File<br>:07/24/040/00199/AM16/         | Lic.No/Date:0710108867<br>12.10.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that a reminder I.D. note was sent to MSME for their comments/ examinations. The decided to wait for comments.</p> <p>Case is deferred.</p> |                                    |                                            |                                            |                |

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| 43                                                                                                                                                                                                                                                         | <b>Case No.:</b> 367/15/80-ALC2/2018 | Party Name:ITT CORPORATION INDIA PVT LTD | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00709/AM19/    | RLA File<br>:34/24/040/00191/AM16/       | Lic.No/Date:3410041599<br>15.10.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                          |                                            |                |

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| 44                                                                                                                                                                                                                 | <b>Case No.:</b> 369/15/80-ALC2/2018 | Party Name:ICAM SOLUTION PVT LTD,  | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                    | HQ File<br>:01/80/050/00711/AM19/    | RLA File<br>:07/24/040/00245/AM16/ | Lic.No/Date:0710108945<br>26.10.2015       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy</p> |                                      |                                    |                                            |                |

of application

Case is deferred.

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| 45 | <b>Case No.:370/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:DEFSYS SOLUTIONS PVT.LTD, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00712/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00257/AM16/   | Lic.No/Date:0710108956<br>27.10.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                      |                                            |                |

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| 46 | <b>Case No.:371/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:TITAN COMPANY LIMITED,  | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00713/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00171/AM16/ | Lic.No/Date:0710108980<br>02.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 47 | <b>Case No.:81/2/80-ALC2/2016</b>                                                                                                                                                                                      | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00084/AM17/                                                                                                                                                                                      | RLA File<br>:07/24/040/00252/AM16/         | Lic.No/Date:0710109012<br>05.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that a reminder I.D. note was sent to MSME for their comments/ examinations. The decided to wait for comments.<br><br>Case is deferred. |                                            |                                            |                |

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| 48 | <b>Case No.:372/15/80-ALC2/2018</b>                                                                                                                                                                                         | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00714/AM19/                                                                                                                                                                                           | RLA File<br>:08/24/040/00280/AM16/   | Lic.No/Date:0810136472<br>09.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                      |                                            |                |

Case is deferred.

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| 49 | <b>Case No.:</b> 120/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:TELEPOINT SERVICES (INDIA) PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00462/AM19/                                                                                                                                                                                                                    | RLA File<br>:22/21/040/00060/AM16/              | Lic.No/Date:2210015345<br>10.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                 |                                            |                |

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| 50 | <b>Case No.:</b> 2/2/80-ALC2/2016                                                                                                                                                                                                                                                                                  | Party Name:OPTIMA WIRES PVT LTD    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00005/AM17/                                                                                                                                                                                                                                                                                  | RLA File<br>:34/24/040/00208/AM16/ | Lic.No/Date:3410041684<br>19.11.2015       | Deferred       |
|    | <b>Decision:</b> The committee considered the case as per agenda and noted that the Deficiency letter raised by Consultant (tech-3) was sent to the firm on 15.01.2019. No reply from the firm has been received yet. Committee decided to remind firm to reply to the deficiency letter.<br><br>Case is deferred. |                                    |                                            |                |

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| 51 | <b>Case No.:</b> 61/15/80-ALC2/2018                                                                                                                                                                                                                                                                                                         | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00403/AM19/                                                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00282/AM16/   | Lic.No/Date:0810136550<br>19.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter as raised by Tech-3 was sent to firm on 15.01.20109. However, no reply received. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.<br><br>Case is deferred. |                                      |                                            |                |

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| 52 | <b>Case No.:</b> 373/15/80-ALC2/2018                                                                                                                                                                                        | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00715/AM19/                                                                                                                                                                                           | RLA File<br>:08/24/040/00283/AM16/   | Lic.No/Date:0810136549<br>19.11.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                      |                                            |                |

Case is deferred.

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| 53                                                                                                                                                                                                                          | <b>Case No.:374/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00716/AM19/   | RLA File<br>:02/24/040/00113/AM16/                           | Lic.No/Date:0210206307<br>03.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                     |                                                              |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                     |                                                              |                                            |                |

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| 54                                                                                                                                                                                                                          | <b>Case No.:375/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00717/AM19/   | RLA File<br>:02/24/040/00035/AM16/                           | Lic.No/Date:0210206309<br>04.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                     |                                                              |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                     |                                                              |                                            |                |

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| 55                                                                                                                                                                                                                          | <b>Case No.:376/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00718/AM19/   | RLA File<br>:02/24/040/00151/AM16/                           | Lic.No/Date:0210206315<br>04.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                     |                                                              |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                     |                                                              |                                            |                |

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| 56                                                                                                                                                                                                           | <b>Case No.:377/15/80-ALC2/2018</b> | Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                              | HQ File<br>:01/80/050/00719/AM19/   | RLA File<br>:31/83/040/00122/AM16/               | Lic.No/Date:3110065799<br>16.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy |                                     |                                                  |                                            |                |

of application

Case is deferred.

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| 57 | <b>Case No.:403/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:FABRIMAX ENGINEERING PRIVATE LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00745/AM19/                                                                                                                                                                                                                    | RLA File<br>:50/24/040/00013/AM16/               | Lic.No/Date:5010002260<br>17.12.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                  |                                            |                |

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| 58 | <b>Case No.:401/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SOUTHERN LUBRICATION (P) LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00743/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00327/AM16/        | Lic.No/Date:0710109195<br>23.12.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                           |                                            |                |

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| 59 | <b>Case No.:15/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00357/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00106/AM16/                           | Lic.No/Date:0210206393<br>28.12.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |

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| 60 | <b>Case No.:16/15/80-ALC2/2018</b>                                                                       | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00358/AM19/                                                                        | RLA File<br>:02/24/040/00022/AM16/                           | Lic.No/Date:0210206394<br>28.12.2015       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the |                                                              |                                            |                |

application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 61                                                                                                                                                                                                                                                   | <b>Case No.:17/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00359/AM19/  | RLA File<br>:02/24/040/00051/AM16/                           | Lic.No/Date:0210206395<br>28.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                                              |                                            |                |

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| 62                                                                                                                                                                                                                                                   | <b>Case No.:18/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00360/AM19/  | RLA File<br>:02/24/040/00075/AM16/                           | Lic.No/Date:0210206397<br>28.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                                              |                                            |                |

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| 63                                                                                                                                                                                                                                                   | <b>Cas No.:63/15/80-ALC2/2018</b> | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00405/AM19/ | RLA File<br>:08/24/040/00293/AM16/   | Lic.No/Date:0810136792<br>28.12.2015       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                      |                                            |                |

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| 64 | <b>Case No.:378/15/80-ALC2/2018</b> | Party Name:BENTELEER AUTOMOTIVE INDIA PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File                             | RLA File                                        | Lic.No/Date:3110065813                     | Deferred       |

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| :01/80/050/00720/AM19/ | :31/83/040/00126/AM16/ | 29.12.2015 |  |
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**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 65                                                                                                                                                                                                                          | <b>Case No.:1/15/80-ALC2/2018</b> | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00343/AM19/ | RLA File<br>:08/24/040/00349/AM16/   | Lic.No/Date:0810136963<br>06.01.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                   |                                      |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                   |                                      |                                            |                |

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| 66                                                                                                                                                                                                                          | <b>Case No.:20/15/80-ALC2/2018</b> | Party Name:LEBEST ENVIRONMENT SECURITY TECHNOLOGY PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00362/AM19/  | RLA File<br>:02/24/040/00154/AM16/                          | Lic.No/Date:0210206436<br>11.01.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                                             |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                    |                                                             |                                            |                |

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| 67                                                                                                                                                                                                                          | <b>Case No.:379/15/80-ALC2/2018</b> | Party Name:K. PACK SYSTEMS PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00721/AM19/   | RLA File<br>:07/24/040/00348/AM16/   | Lic.No/Date:0710109265<br>14.01.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                     |                                      |                                            |                |
| Case is deferred.                                                                                                                                                                                                           |                                     |                                      |                                            |                |

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| 68 | <b>Case No.:72/2/80-ALC2/2016</b> | Party Name:NIKHTISH ENTERPRISES | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File                           | RLA File                        | Lic.No/Date:3110065873                     | Deferred       |



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| :01/80/050/00075/AM17/ | :31/83/040/00144/AM16/ | 15.01.2016 |  |
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**Decision:**The Committee considered the case as per the agenda and noted that a reminder I.D. is being sent to MSME for their comments/ examinations. The decided to wait for comments.

Case is deferred.

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| <b>Case No.:</b> 62/11/80-ALC2/2018  | Party Name:ENERTECH ENGINEERING PVT LTD | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 69 HQ File<br>:01/80/050/00253/AM19/ | RLA File<br>:09/24/040/00522/AM16/      | Lic.No/Date:0910063144<br>18.01.2016       | Deferred       |

**Decision:**The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm. The Committee decided to wait for reply from the firm.

Case is deferred.

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| <b>Case No.:</b> 2/15/80-ALC2/2018   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 70 HQ File<br>:01/80/050/00344/AM19/ | RLA File<br>:02/24/040/00043/AM16/                           | Lic.No/Date:0210206454<br>20.01.2016       | Deferred       |

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:</b> 7/15/80-ALC2/2018   | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 71 HQ File<br>:01/80/050/00349/AM19/ | RLA File<br>:05/23/040/00443/AM16/        | Lic.No/Date:0510397372<br>20.01.2016       | Deferred       |

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:</b> 3/15/80-ALC2/2018   | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 72 HQ File<br>:01/80/050/00345/AM19/ | RLA File<br>:05/23/040/00449/AM16/        | Lic.No/Date:0510397393<br>21.01.2016       | Deferred       |

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the

application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:</b> 68/2/80-ALC2/2016 | Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00071/AM17/  | RLA File<br>:05/24/040/00541/AM16/                 | Lic.No/Date:0510397530<br>08.02.2016       | Deferred       |

73 **Decision:**The Committee considered the case as per the agenda and noted that the firm has furnished the reply vide their letter dated 21.01.2019 sent o MSME on 30.01.2019 for examinations/comments. The Committee decided to remind MSME for comments. .

Case is deferred.

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| <b>Case No.:</b> 67/2/80-ALC2/2016 | Party Name:ECOCAT INDIA PVT.LTD.   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00070/AM17/  | RLA File<br>:05/23/040/00472/AM16/ | Lic.No/Date:0510397548<br>09.02.2016       | Rejected       |

74 **Decision:**The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 11.10.2018 and final reminder was issued on 28.12.2018. However, no reply has been received against the issued D/L. Therefore, the Committee decided to reject the case under intimation to RA.

RA concerned may take further necessary action as per the decision of NC.

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| <b>Case No.:</b> 4/15/80-ALC2/2018 | Party Name:PAWAR ELECTRO SYSTEMS PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00346/AM19/  | RLA File<br>:31/83/040/00151/AM16/         | Lic.No/Date:3110065916<br>09.02.2016       | Deferred       |

75 **Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:</b> 156/15/80-ALC2/2018 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00498/AM19/    | RLA File<br>:34/24/040/00279/AM16/ | Lic.No/Date:3410041878<br>12.02.2016       | Deferred       |

76

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 77                                                                                                                                                                                                                                                         | <b>Case No.:</b> 157/15/80-ALC2/2018 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00499/AM19/    | RLA File<br>:34/24/040/00285/AM16/ | Lic.No/Date:3410041879<br>12.02.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                    |                                            |                |

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| 78                                                                                                                                                                                                                                                         | <b>Case No.:</b> 5/15/80-ALC2/2018 | Party Name:AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00347/AM19/  | RLA File<br>:09/24/040/00679/AM16/          | Lic.No/Date:0910063260<br>12.02.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                    |                                             |                                            |                |

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| 79                                                                                                                                                                                                                                                         | <b>Case No.:</b> 31/6/80-ALC2/2016 | Party Name:GOLD MOHUR PROFILES LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00190/AM17/  | RLA File<br>:05/23/040/00480/AM16/  | Lic.No/Date:0510397636<br>18.02.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                    |                                     |                                            |                |

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| 80 | <b>Case No.:</b> 13/15/80-ALC2/2018 | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00355/AM19/   | RLA File<br>:02/24/040/00200/AM16/                           | Lic.No/Date:0210206523<br>03.03.2016       | Deferred       |

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 81                                                                                                                                                                                                                                                         | <b>Case No.:</b> 388/15/80-ALC2/2018 | Party Name:SARTORIUS STEDIM INDIA PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00730/AM19/    | RLA File<br>:07/24/040/00396/AM16/          | Lic.No/Date:0710109468<br>03.03.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                      |                                             |                                            |                |

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| 82                                                                                                                                                                                                                                                         | <b>Case No.:</b> 79/15/80-ALC2/2018 | Party Name:SIRIA IMPEX PVT.LTD.    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00421/AM19/   | RLA File<br>:05/24/040/00596/AM16/ | Lic.No/Date:0510397825<br>04.03.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                     |                                    |                                            |                |

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| 83                                                                                                                                                                                                                                                         | <b>Case No.:</b> 6/15/80-ALC2/2018 | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                            | HQ File<br>:01/80/050/00348/AM19/  | RLA File<br>:02/24/040/00107/AM16/                           | Lic.No/Date:0210206529<br>08.03.2016       | Deferred       |
| <p><b>Decision:</b>The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application</p> <p>Case is deferred.</p> |                                    |                                                              |                                            |                |

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| 84 | <b>Case No.:</b> 389/15/80-ALC2/2018 | Party Name:ICAM SOLUTION PVT LTD,  | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00731/AM19/    | RLA File<br>:07/24/040/00397/AM16/ | Lic.No/Date:0710109493<br>09.03.2016       | Deferred       |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 85 | <b>Case No.:</b> 390/15/80-ALC2/2018 | Party Name:TENOVA INDIA PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00732/AM19/    | RLA File<br>:07/24/040/00411/AM16/      | Lic.No/Date:0710109544<br>18.03.2016       | Deferred       |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 86 | <b>Case No.:</b> 14/15/80-ALC2/2018 | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00356/AM19/   | RLA File<br>:02/24/040/00191/AM16/                           | Lic.No/Date:0210206560<br>21.03.2016       | Deferred       |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 87 | <b>Case No.:</b> 399/15/80-ALC2/2018 | Party Name:MAINI PRECISION PRODUCTS LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File<br>:01/80/050/00741/AM19/    | RLA File<br>:07/24/040/00414/AM16/           | Lic.No/Date:0710109554<br>22.03.2016       | Deferred       |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 88 | <b>Case No.:</b> 8/15/80-ALC2/2018 | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File                            | RLA File                                                     | Lic.No/Date:0210206578                     | Deferred       |

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|    | :01/80/050/00350/AM19/                                                                                                                                                                                                                               | :02/24/040/00196/AM16/                                       | 29.03.2016                                 |                |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|    | <b>Case No.:9/15/80-ALC2/2018</b>                                                                                                                                                                                                                    | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 89 | HQ File<br>:01/80/050/00351/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00204/AM16/                           | Lic.No/Date:0210206579<br>29.03.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|    | <b>Case No.:10/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 90 | HQ File<br>:01/80/050/00352/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00185/AM16/                           | Lic.No/Date:0210206590<br>31.03.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|    | <b>Case No.:395/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:DYNAMATIC TECHNOLOGIES LIMITED,                   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 91 | HQ File<br>:01/80/050/00737/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00423/AM16/                           | Lic.No/Date:0710109626<br>04.04.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
| 92 | <b>Case No.:396/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:WEIR INDIA PVT.LTD.                               | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |

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|    | HQ File<br>:01/80/050/00738/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00431/AM16/         | Lic.No/Date:0710109654<br>15.04.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |
|    | <b>Case No.:11/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 93 | HQ File<br>:01/80/050/00353/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00004/AM17/         | Lic.No/Date:0710109710<br>26.04.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |
|    | <b>Case No.:158/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:IDMC LIMITED                    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 94 | HQ File<br>:01/80/050/00500/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00300/AM16/         | Lic.No/Date:3410042112<br>27.04.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |
|    | <b>Case No.:12/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:PAWAR ELECTRO SYSTEMS PVT. LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 95 | HQ File<br>:01/80/050/00354/AM19/                                                                                                                                                                                                                    | RLA File<br>:31/83/040/00003/AM17/         | Lic.No/Date:3110066139<br>06.05.2016       | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |
| 96 | <b>Case No.:19/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:AYYAPPA CNC PVT.LTD,            | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|    | HQ File                                                                                                                                                                                                                                              | RLA File                                   | Lic.No/Date:0710109807                     | Deferred       |



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| :01/80/050/00361/AM19/ | :07/24/040/00045/AM17/ | 12.05.2016 |  |
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**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:21/15/80-ALC2/2018</b> | Party Name:STARRAG INDIA PVT LTD   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00363/AM19/  | RLA File<br>:07/24/040/00068/AM17/ | Lic.No/Date:0710109862<br>24.05.2016       | Deferred       |

97

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:106/15/80-ALC2/2018</b> | Party Name:ANGIPLAST PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00448/AM19/   | RLA File<br>:08/24/040/00070/AM17/   | Lic.No/Date:0810138013<br>25.05.2016       | Deferred       |

98

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:22/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| HQ File<br>:01/80/050/00364/AM19/  | RLA File<br>:02/24/040/00018/AM17/                           | Lic.No/Date:0210206716<br>26.05.2016       | Deferred       |

99

**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| <b>Case No.:23/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
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|     | HQ File<br>:01/80/050/00365/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00019/AM17/                           | Lic.No/Date:0210206717<br>26.05.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|     | <b>Case No.:24/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:DYNAMATIC TECHNOLOGIES LIMITED,                   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 101 | HQ File<br>:01/80/050/00366/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00038/AM17/                           | Lic.No/Date:0710109871<br>26.05.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|     | <b>Case No.:65/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 102 | HQ File<br>:01/80/050/00407/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00205/AM16/                           | Lic.No/Date:0210206733<br>03.06.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
|     | <b>Case No.:25/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TENOVA INDIA PRIVATE LIMITED                      | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 103 | HQ File<br>:01/80/050/00367/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00080/AM17/                           | Lic.No/Date:0710109946<br>14.06.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |
| 104 | <b>Case No.:141/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SHRENO LIMITED                                    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |

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| HQ File<br>:01/80/050/00483/AM19/ | RLA File<br>:34/24/040/00071/AM17/ | Lic.No/Date:3410042275<br>15.06.2016 | Deferred |
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**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 105 | <b>Case No.:142/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00484/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00073/AM17/ | Lic.No/Date:3410042276<br>15.06.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 106 | <b>Case No.:143/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00485/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00072/AM17/ | Lic.No/Date:3410042277<br>15.06.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 107 | <b>Case No.:26/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:AYYAPPA CNC PVT.LTD,    | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00368/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00098/AM17/ | Lic.No/Date:0710109968<br>17.06.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 108 | <b>Case No.:27/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
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| HQ File<br>:01/80/050/00369/AM19/ | RLA File<br>:02/24/040/00049/AM17/ | Lic.No/Date:0210206783<br>24.06.2016 | Deferred |
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**Decision:**The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 109 | <b>Case No.:28/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:FUTURE TECH ENGINEERING PVT.LTD, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00370/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00063/AM17/          | Lic.No/Date:0710110077<br>12.07.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                             |                                            |                |

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| 110 | <b>Case No.:113/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00455/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00133/AM17/         | Lic.No/Date:0710110107<br>15.07.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |

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| 111 | <b>Case No.:66/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00408/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00044/AM17/                           | Lic.No/Date:0210206839<br>15.07.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |

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| 112 | <b>Case No.:67/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
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|                                                                                                                                                                                                                                                      | LTD,,                              |                                      |          |
| HQ File<br>:01/80/050/00409/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00056/AM17/ | Lic.No/Date:0210206840<br>15.07.2016 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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|                                                                                                                                                                                                                                                      | <b>Case No.:</b> 68/15/80-ALC2/2018 | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD,, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 113                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00410/AM19/   | RLA File<br>:02/24/040/00043/AM17/                           | Lic.No/Date:0210206838<br>15.07.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                     |                                                              |                                            |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:</b> 187/15/80-ALC2/2018 | Party Name:TITAN COMPANY LIMITED   | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 114                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00529/AM19/    | RLA File<br>:07/24/040/00147/AM17/ | Lic.No/Date:0710110118<br>19.07.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                      |                                    |                                            |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:</b> 271/15/80-ALC2/2018 | Party Name:MAINI PRECISION PRODUCTS LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 115                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00613/AM19/    | RLA File<br>:07/24/040/00099/AM17/           | Lic.No/Date:0710110120<br>19.07.2016       | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                      |                                              |                                            |                |

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| 116 | <b>Case No.:</b> 207/15/80- | Party Name:SULZER | Meet No/Date:15/80- | <b>Status:</b> |
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|  | <b>ALC2/2018</b>                                                                                                                                                                                                                                     | PUMPS INDIA LIMITED                | ALC2/2018<br>06.03.2019              |          |
|  | HQ File<br>:01/80/050/00549/AM19/                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00353/AM17/ | Lic.No/Date:0310806671<br>27.07.2016 | Deferred |
|  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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|     | <b>Case No.:136/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:ECON MACHINERY PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 117 | HQ File<br>:01/80/050/00478/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/21/040/00226/AM17/        | Lic.No/Date:3410042393<br>01.08.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                           |                                            |                |

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|     | <b>Case No.:30/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:QUADROGEN INDIA PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 118 | HQ File<br>:01/80/050/00372/AM19/                                                                                                                                                                                                                    | RLA File<br>:31/83/040/00061/AM17/         | Lic.No/Date:3110066296<br>12.08.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |

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|     | <b>Case No.:186/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED, | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 119 | HQ File<br>:01/80/050/00528/AM19/                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00157/AM17/                         | Lic.No/Date:0710110332<br>29.08.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                            |                                            |                |

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| 120 | <b>Case No.:199/15/80-</b> | Party Name:TENOVA | Meet No/Date:15/80- | <b>Status:</b> |
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ALC2/2018

INDIA PRIVATE LIMITED ALC2/2018

06.03.2019

HQ File

RLA File

Lic.No/Date:0710110331 Deferred

:01/80/050/00541/AM19/

:07/24/040/00173/AM17/

29.08.2016

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application.

Case is deferred.

**Case No.:19/19/80-  
ALC2/2016**

Party Name:L & T-MHPS  
TURBINE GENERATORS  
PRIVATE LIMITED

Meet No/Date:15/80-

ALC2/2018

06.03.2019

**Status:**

HQ File

RLA File

Lic.No/Date:0310807493 Approved

:01/80/050/00414/AM17/

:03/95/040/00292/AM17/

31.08.2016

121

**Decision:** The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. (same is enclosed in the annexure)

RA concerned may take further necessary action as per the decision of NC.

**Case No.:52/11/80-  
ALC2/2018**

Party Name: PAHARPUR  
COOLING TOWERS  
LIMITED

Meet No/Date:15/80-

ALC2/2018

06.03.2019

**Status:**

HQ File

RLA File

Lic.No/Date:0210206953 Deferred

:01/80/050/00243/AM19/

:02/24/040/00095/AM17/

02.09.2016

122

**Decision:** The Committee considered the case as per the agenda and noted that I.D. note sent to DPIIT on 12.12.2018 for their comments/examinations. No reply has been received yet. The Committee decided to remind DPIIT for technical comments.

Case is deferred.

**Case No.:314/15/80-  
ALC2/2018**

Party Name:LARSEN &  
TOUBRO LIMITED

Meet No/Date:15/80-

ALC2/2018

06.03.2019

**Status:**

HQ File

RLA File

Lic.No/Date:0310807592 Deferred

:01/80/050/00656/AM19/

:03/95/040/00278/AM17/

02.09.2016

123

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

124 **Case No.:32/15/80-  
ALC2/2018**

Party Name:TATA HITACHI  
CONSTRUCTION

Meet No/Date:15/80-

ALC2/2018

**Status:**



|                                                                                                                                                                                                                                                      |                                   |                                    |                                      |          |
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|                                                                                                                                                                                                                                                      |                                   | MACHINERY COMPANY<br>PRIVAT        | 06.03.2019                           |          |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00374/AM19/ | RLA File<br>:02/24/040/00105/AM17/ | Lic.No/Date:0210206971<br>07.09.2016 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                    |                                      |          |

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|                                                                                                                                                                                                                                                      | <b>Case No.:33/15/80-<br/>ALC2/2018</b> | Party Name:TATA HITACHI<br>CONSTRUCTION<br>MACHINERY COMPANY<br>PRIVAT | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 125                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00375/AM19/       | RLA File<br>:02/24/040/00102/AM17/                                     | Lic.No/Date:0210206969<br>07.09.2016           | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                         |                                                                        |                                                |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:34/15/80-<br/>ALC2/2018</b> | Party Name:TATA HITACHI<br>CONSTRUCTION<br>MACHINERY COMPANY<br>PRIVAT | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 126                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00376/AM19/       | RLA File<br>:02/24/040/00104/AM17/                                     | Lic.No/Date:0210206970<br>07.09.2016           | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                         |                                                                        |                                                |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:196/15/80-<br/>ALC2/2018</b> | Party Name:DRESSER-<br>RAND INDIA PRIVATE<br>LIMITED | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 127                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00538/AM19/        | RLA File<br>:03/94/040/00515/AM17/                   | Lic.No/Date:0310807668<br>07.09.2016           | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                          |                                                      |                                                |                |

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| 128 | <b>Case No.:</b> 144/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00486/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00160/AM17/ | Lic.No/Date:3410042516<br>15.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 129 | <b>Case No.:</b> 145/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00487/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00161/AM17/ | Lic.No/Date:3410042513<br>15.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 130 | <b>Case No.:</b> 146/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00488/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00162/AM17/ | Lic.No/Date:3410042512<br>15.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 131 | <b>Case No.:</b> 147/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00489/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00163/AM17/ | Lic.No/Date:3410042515<br>15.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 132 | <b>Case No.:</b> 148/15/80- | Party Name:SHRENO | Meet No/Date:15/80- | <b>Status:</b> |
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|  | <b>ALC2/2018</b>                                                                                                                                                                                                                                     | LIMITED                            | ALC2/2018<br>06.03.2019              |          |
|  | HQ File<br>:01/80/050/00490/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00164/AM17/ | Lic.No/Date:3410042514<br>15.09.2016 | Deferred |
|  | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                      |          |

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| 133 | <b>Case No.:35/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:MATSUI TECHNOLOGIES INDIA LTD. | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00377/AM19/                                                                                                                                                                                                                    | RLA File<br>:05/24/040/00293/AM17/        | Lic.No/Date:0510399723<br>15.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                           |                                            |                |

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| 134 | <b>Case No.:149/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SHRENO LIMITED          | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00491/AM19/                                                                                                                                                                                                                    | RLA File<br>:34/24/040/00165/AM17/ | Lic.No/Date:3410042531<br>19.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                            |                |

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| 135 | <b>Case No.:36/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:PAHARPUR COOLING TOWERS LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00378/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00114/AM17/         | Lic.No/Date:0210207006<br>19.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |

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| 136 | <b>Case No.:37/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION | Meet No/Date:15/80-ALC2/2018 | <b>Status:</b> |
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|                                                                                                                                                                                                                                                      |                                   | MACHINERY CO.PVT.<br>LTD.,         | 06.03.2019                           |          |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00379/AM19/ | RLA File<br>:02/24/040/00192/AM16/ | Lic.No/Date:0210207009<br>19.09.2016 | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                   |                                    |                                      |          |

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|                                                                                                                                                                                                                              | <b>Case No.:21/19/80-ALC2/2017</b> | Party Name:STERLITE<br>POWER TRANSMISSION<br>LIMITED | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 137                                                                                                                                                                                                                          | HQ File<br>:01/80/050/00302/AM18/  | RLA File<br>:03/95/040/00477/AM17/                   | Lic.No/Date:0310807952<br>21.09.2016           | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the norms as per written comments of MEITY vide their letter No. 17(7)/2018-IPHW dates 07.02.2019 (same is enclosed in the annexure). |                                    |                                                      |                                                |                |

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|                                                                                                                                                                                                                                                      | <b>Case No.:38/15/80-ALC2/2018</b> | Party Name:TATA HITACHI<br>CONSTRUCTION<br>MACHINERY CO.PVT.<br>LTD., | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 138                                                                                                                                                                                                                                                  | HQ File<br>:01/80/050/00380/AM19/  | RLA File<br>:02/24/040/00202/AM16/                                    | Lic.No/Date:0210207018<br>21.09.2016           | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                    |                                                                       |                                                |                |

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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>Case No.:39/15/80-ALC2/2018</b> | Party Name:TATA HITACHI<br>CONSTRUCTION<br>MACHINERY COMPANY<br>PRIVAT | Meet No/Date:15/80-<br>ALC2/2018<br>06.03.2019 | <b>Status:</b> |
| 139                                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/80/050/00381/AM19/  | RLA File<br>:02/24/040/00116/AM17/                                     | Lic.No/Date:0210207019<br>22.09.2016           | Deferred       |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                    |                                                                        |                                                |                |

Case is deferred.

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| 140 | <b>Case No.:</b> 208/15/80-ALC2/2018                                                                                                                                                                                                                 | Party Name:SULZER PUMPS INDIA LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00550/AM19/                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00469/AM17/    | Lic.No/Date:0310808021<br>23.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                       |                                            |                |

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| 141 | <b>Case No.:</b> 40/15/80-ALC2/2018                                                                                                                                                                                                                  | Party Name:EBM-PAPST INDIA PRIVATE LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00382/AM19/                                                                                                                                                                                                                    | RLA File<br>:04/24/040/00108/AM17/         | Lic.No/Date:0410162317<br>27.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                            |                                            |                |

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| 142 | <b>Case No.:</b> 41/15/80-ALC2/2018                                                                                                                                                                                                                  | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00383/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00215/AM16/                           | Lic.No/Date:0210207031<br>27.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |

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| 143 | <b>Case No.:</b> 209/15/80-ALC2/2018                                                                                                                                                                                        | Party Name:SULZER PUMPS INDIA LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00551/AM19/                                                                                                                                                                                           | RLA File<br>:03/95/040/00494/AM17/    | Lic.No/Date:0310808107<br>27.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application |                                       |                                            |                |

Case is deferred.

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| 144 | <b>Case No.:210/15/80-ALC2/2018</b>                                                                                                                                                                                                                  | Party Name:SULZER PUMPS INDIA LIMITED | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00552/AM19/                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00512/AM17/    | Lic.No/Date:0310808108<br>27.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                       |                                            |                |

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| 145 | <b>Case No.:42/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00384/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00014/AM16/                           | Lic.No/Date:0210207042<br>28.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |

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| 146 | <b>Case No.:43/15/80-ALC2/2018</b>                                                                                                                                                                                                                   | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00385/AM19/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00108/AM16/                           | Lic.No/Date:0210207043<br>28.09.2016       | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application<br><br>Case is deferred. |                                                              |                                            |                |

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| 147 | <b>Case No.:44/15/80-ALC2/2018</b> | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019 | <b>Status:</b> |
|     | HQ File<br>:01/80/050/00386/AM19/  | RLA File<br>:02/24/040/00156/AM16/                           | Lic.No/Date:0210207044<br>28.09.2016       | Deferred       |
|     |                                    |                                                              |                                            |                |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 148 | <b>Case No.:</b> 45/15/80-ALC2/2018      | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019   | <b>Status:</b>  |
|     | <b>HQ File</b><br>:01/80/050/00387/AM19/ | <b>RLA File</b><br>:02/24/040/00208/AM16/                    | <b>Lic.No/Date:</b> 0210207045<br>28.09.2016 | <b>Deferred</b> |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 149 | <b>Case No.:</b> 46/15/80-ALC2/2018      | Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO.PVT. LTD., | Meet No/Date:15/80-ALC2/2018<br>06.03.2019   | <b>Status:</b>  |
|     | <b>HQ File</b><br>:01/80/050/00388/AM19/ | <b>RLA File</b><br>:02/24/040/00013/AM17/                    | <b>Lic.No/Date:</b> 0210207046<br>28.09.2016 | <b>Deferred</b> |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.

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| 150 | <b>Case No.:</b> 211/15/80-ALC2/2018     | Party Name:L&T-MHPS BOILERS PVT LTD       | Meet No/Date:15/80-ALC2/2018<br>06.03.2019   | <b>Status:</b>  |
|     | <b>HQ File</b><br>:01/80/050/00553/AM19/ | <b>RLA File</b><br>:03/95/040/00379/AM17/ | <b>Lic.No/Date:</b> 0310808133<br>28.09.2016 | <b>Deferred</b> |

**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request RA for furnishing the hard copy of application

Case is deferred.



M.No 15 S.No I DEST  
भारत सरकार  
Government of India  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय  
Ministry of Electronics & Information Technology  
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003  
Electronics Niketan, 6, C G O Complex, New Delhi-110003  
Website: www.meity.gov.in

संख्या  
No. 17(14)/2017-IPHW

दिनांक  
Date 21.02.2019

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.071088538 dated 30.05.2012 issued in favour of M/s. Bharat Heavy Electricals Ltd., Bangalore

This refer to DGFT I. D. No. 01/80/50/553/AM17/DES-1/940 dated 08.02.2017 seeking comments of this Ministry on the above mentioned application of M/s. Bharat Heavy Electricals Limited, Bangalore for export of "Control and Instrumentation Package".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

| Sr. No. | Items                                                                 | Comments                                                             |
|---------|-----------------------------------------------------------------------|----------------------------------------------------------------------|
| 1       | Sr. No. 1-15, 17-18, 20-25, 27-28, 30-31, 33-34, 36-54, 56-63, 65-76. | On net to net basis with accountability clause on nil wastage basis. |
| 2       | Sr. No. 16, 19, 26, 29, 32, 35, 55, 64                                | As applied by the party on nil wastage basis.                        |

(Saurabh Ranjan)  
Scientist-C

Tel:-24301764

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Sanjeev Kumar Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
MeitY U.O. No. 17(14)/2017 -IPHW dated 21.02.2019



M No 15/80  
6-3-19

S.No 121

121  
06.3.2019

Subject: AA No.-0310807493 dated 31.08.2016 of M/s L&amp;T-MHPS, Mumbai Date: 12/24/18 10:08 AM

To: Norm Committee I DGFT &lt;nc1.dgft@nic.in&gt;

From: "HEI Division, DHI" &lt;divhei-dhi@gov.in&gt;

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
HEI Division**OFFICE MEMORANDUM**

Subject: DGFT ID- 01/80/050/00414/AM17/DES-I/405 dated 26.09.2018

AA No.-0310807493 dated 31.08.2016 of M/s L&amp;T-MHPS, Mumbai

Export Product-Steam Turbine and Generator with auxiliaries (2 units X 660 MW) wt. 1820 MT.

**Inputs**

| Item No (as per AA )                                                                                                                                                                                                                                                                       | Recommendation                                                                                                        |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------|
| Item no. 8, 10, 17 to 21, 28 to 32, 35, 45 to 53, 56, 61, 63 to 66, 79, 82 to 85, 102, 103, 105 to 107, 111, 113, 114, 120, 121, 124 to 129, 131, 138 to 143, 146 to 149, 155, 157, 159, 162 to 164, 188, 189, 199, 200, 202 to 211, 213, 215, 216, 261, 262, 264, 266 to 268, 272 to 276. | Net to net as per GN4 with accountability.                                                                            |
| Item no 1 to 7, 9, 11 to 16, 22 to 26, 33, 34, 36, 44, 54, 55, 104, 118, 119, 122, 144, 145, 156, 158, 160, 190, 191, 196 to 198, 201, 212, 214, and 260.                                                                                                                                  | DGFT may seek quantities in numbers in place of sets and consider on net to net basis as per GN4 with accountability. |
| Item no. 67 to 78, 81, 82, 86 to 101, 108, 112, 115 to 117, 123, 130, 132 to 137, 150 to 154, 161, 165 to 187, 192 to 195, 217 to 221, 223 to 242, 246 to 259, 263, 265.                                                                                                                   | 2% of FOB value of generator, Since from the item description it seems to be consumable/ insulation.                  |
| Item no. 269 to 271.                                                                                                                                                                                                                                                                       | As per the spare policy, since from item description it seems to be spare.                                            |
| Item no. 57 ( carbon steel plates)                                                                                                                                                                                                                                                         | of thickness 150 mm as per C1647.<br>of thickness 155 mm, 8761 kg with 15% wastage.                                   |
| Item no. 58, 60                                                                                                                                                                                                                                                                            | As per SION C1647.                                                                                                    |
| Item no. 59                                                                                                                                                                                                                                                                                | 8,936 Kg                                                                                                              |
| Item no. 62                                                                                                                                                                                                                                                                                | As per SION C-738                                                                                                     |
| Item no. 222, 243 to 245.                                                                                                                                                                                                                                                                  | Item deleted as not part of the export product.                                                                       |

(K.K. Tiwari)  
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No 3/96/2016/TSW(B)

dated 24.12.2018



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06.03.2019

सम.नं. 15/80 दल- 06-3-19 SMO-137

भारत सरकार  
Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय  
Ministry of Electronics & Information Technology  
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Electronics Niketan, 6, C G O Complex, New Delhi-110003  
Website: www.meity.gov.in

संख्या  
No. 17(7)/2018-IPHW

दिनांक  
Date 07.02.2019

**Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310807952 dated 21.09.2016 issued in favour of M/s. Sterlite Power Transmission Ltd., Mumbai**

Reference DGFT I. D. No. 01/80/50/302/AM18/DES-1/787 dated 13.02.2018 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Power Transmission Ltd., Mumbai for export of "Optical Power Ground Wire".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details in Annexure.

Encl :- As above



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Md. Moin Afaque, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
MeitY U.O. No. 17(7)/2018 -IPHW dated 07.02.2019



137  
06.03.2019

### Annexure

| Input                              | UOM | Wastage claimed | Wastage allowed | Qty recommended |
|------------------------------------|-----|-----------------|-----------------|-----------------|
| Single Mode Optical Fiber          | KM  | 2%              | 2%              | 7249.14         |
| Filling Jelly OPGW                 | KG  | 5%              | 1.5%            | 1099.85         |
| Aluminium Ingot                    | KG  | 6%              | 2%              | 8395.25         |
| HI-Carbon Steel Wire 5.10 mm       | KG  | 5%              | 2%              | 66724.60        |
| Wire Drawing Powder for Lubricants | KG  | 5%              | 2%              | 922.77          |
| Polymide Tape                      | KG  | 5%              | 2%              | 148.92          |

12/7/2018-1 PMW